^Jto Quotums 950

MINISTER

OF

STATE IN FOOD,

for the year, 1968-69, is appended. (See view of its slow progress as a result of the below.) The important programme for 1969-70 resignation of certain members of the Committee is under consideration of the Government. The and refusal by certain persons to give evidence ; allocation for this year will be made after the and import programme is finalised.

(b) whether Government propose to enact a law (b) and (c) No, Madam. The distribution of to ban cow-slaughter in view of the assurance imported tractors is being made by the Agro given by them to the Goraksha Mahabhiyan Industries Corporations which are Govt. Samiti ?

Companies set up by various States. However, tractors during the course of the current year THE will, it is hoped

tractors during the course of the current yea		OP FOOD,
will, it is hoped, go a long way toward		AGRICULTURE,
eliminating blackmarketing in tractors, 1 if any.		Ć
	OMMUNITY	
	DEVELOPMENT AND	CO-OPERA-TION
	(SHRI ANNASAHEB	SHINDE): (a) No,
	$\dot{\mathbf{M}}$ 1 \mathbf{O} (1 (1 1	1 11 0

STATES	ENT	Madam. On the other hand, the Government are anxious that the representatives of Goraksha	
Name of the State		Mahabhiyan Samiti, who have withdrawn from the No. of Cow Protection Committee, participate in its tractors deliberations so that the Committee completes its work allotted and submits its report as early as possible. during	
		<u>1968-69</u> (b) Cow slaughter is a subject which falls under Entry 15 of State" List in the Seventh Schedule of the	
1. Andhra Pradesh		1230 Constitution and State legislatures have exclusive powers	
2. Assam		to enact laws under Article 246(B) thereof. The assurance	
3. Bihar .		given by Government is contained in the public	
4. Gujarat		¹³⁶⁵ statement dated the 5th January, 1967 and the further 850 statement dated the 1st February, 1967. Copies of these	
5. Haryana			
6. Jammu & Kashm		⁹⁴⁵ Annexure Nos. 21 and 22.1 In pursuance of these state-	
7. Kerala		¹⁶⁵ ments, the Government of India set up the	
8. Madhya Pradesh		400 Committee on Cow Protection under a Resolution dated the 29th June, 1967. A copy of this Resolution is	
9. Madras		also placed on the Table of the Sabha. <i>[See Appendix,</i>]	
10. Maharashtra		900 LXIX, Annexure No. 23.J The terms of reference	
11. Mysore	•	1450 closely follow the assurance given in the public state- ments referred to above. Government are waiting for the	
	•	report of this high-powered Committee before taking	
12. Orissa		400 further action. As Hon'ble members are aware,	
13. Punjab		1600 ten States Bihar, Gujarat, Haryana, Jammu & Kashmir,	
14. Rajasthan		900 Madhya Pradesh, Mysore, Orissa, Punjab, Rajasthan and Uttar Pradesh and the State of Maharashtra	
15. Uttar Pradesh .		¹⁹⁵⁵ (Vidharba Region) and five Union territories (Andaman	
16. West Bengal		300 & Nicobar Islands, Chandigarh, Delhi, Dadra and	
17. Nagaland		12 Nagar Haveli and Pondicherry) have already enacted	
18. U.Ts/Reserve .		568 laws for complete prohibition of cow slaughter in 568 conformity with the Directive Principle as contained in	
Тотя	L . —	Article 48 of the Constitution. The remaining States and Union Territories, who have either partially	
Scrapping of Co	w Pro	prohibited cow slaughter or ? have not yet prohibited OTECTION	

SCRAPPING OF COW PROTECTION COMMITTEE

333. SHRI JAGAT NARAIN : SHRI J. P.

YADAV : SHRI MAN SINGH VARMA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state : (a) whether Government propose to scrap

the Cow Protection Committee in

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cow slaughter, have b en advised to enact suitable legislation or complete prohibition of cow slaughter.

छोटे किसानों को साधन उपलब्ध करने की एजेंलियां

334. श्री जगदम्बी प्रसाद यादव : श्री मान सिंह बर्मा :

क्या**खाद्य तथा कृषि** मन्त्री यह बतानेकी कृपाकरेंगे कि:

(क) चौथी पंचवर्षीय योजना में की गई व्यवस्था के अनुसार छोटे किसानों को आव-स्यक साधन उपलब्ध करने के लिये 20 चुने हुये जिलों में जो विद्येष एजेंसियां स्थापित करने का विचार है, उनका प्रारूप क्या होगा और उस योजना के अन्तर्गत कौन कौन से जिले लाये जायेंगे तथा उनमें विहार के कौन कौन से जिले होंगे; और

(ख) इस बात को सुनिश्चित करने के लिये सरकार क्या करम उठाने का विचार रखती है कि छोटे किसानों की कमजोर विनीय स्थिति तथा कर्ज लौटाने की कम शक्ति को देखते हुये उनकी उपेक्षा न हो जैसा सहकारी समितियों द्वारा उनकी उपेक्षा की गई थी ?

•(•[AGENCIES TO PRO<IDE RESOURCES TO SMALL FARMERS

334. SHRI J. P. YADAV : SHRI MAN SINGH VARMA :

Will the Ministe of FOOD AND AGRICULTURE b pleased to state;

(a) the nature o the special agencies proposed to be set up by Government in the 20 sel < cted districts for providing necessary resources to small farmers as envisaged under the Fourth Five Year Plan and 1 'hat are the names of the districts to be brought under this scheme with special r ference to Bihar; and

(b) the steps prop osed to be taken by Government to ens ire that the small farmers are not ignored in view of their weak financial posi ion and capacity to repay loans as they vere ignored by the co-operatives ?]

खाद्य, कृषि, सामुदायिक विकास और सह-कारिता मंत्रालय में राज्य मंत्री (श्री अण्णा-साहेब शिन्दे): (क) सारे देश में सरकार ढारा मार्गदर्शी आधार पर छोटे किसानों के विकास की एजेंसियां 20/21 चुने जिलों में स्थापित की जायेंगी। वे एजेंसियां पंजी-कृत सोसायटी होंगी। वे छोटे किसानों की समस्याओं को मालूम करेंगी और उनके लिये साधन ढूंढेंगी और वर्तमान एजेंसियों को साधनों का उपलब्ध करना, क्रुधि आदानों और छोटे किसानों के सेवा कार्य में समन्वय करेगी।

to Questions

वह जिले जोकि इस योजन के अन्तर्गत लाये जायेंगे, उनका अंतिम निर्णय नहीं हुआ है। इस सम्बन्ध में राज्य सरकारों से विचार विमर्श किया जा रहा है। बिहार का कोई भी जिला नहीं चुना गया है।

(ख) एजेंसियां अपने क्षेत्र के छोटे किसानों की जांच करेंगी और उनकी समस्याओं को अलग कर, उनकी आवश्यकताओं को देखेंगी। स्थानीय सहकारी बैंकों तथा सोसा-इटियों को वार्षिक अतिरिक्त अग्निम धन पत्र 6 प्रति शत की दर से अनदान देकर प्रोत्साहित करेंगी जो कि प्राथमिक कृषि ऋण सोस*ं*_ इटियों के द्वारा निर्धारित किये जायेंगे और इसी प्रकार वार्षिक अतिरिक्त ऋणों पर केन्द्रीय सहकारी वैंकों तथा सहकारी भूमि विकास बैंकों के द्वारा 3 प्रतिशत की दर से देंगी। इसके अतिरिक्त, स्टाफ के लिये उपदान दिये जायेंगे जिनकी छोटे किसानों को ऋण देने की अवस्था से आवश्यकता पडेगी। छोटे किसानों को ऋण देने में. संस्थाओं को जो जोखिम उठाना होता है उसको उपरोक्त अनदानों से जोखिम की जिम्मेवारी लेंगी। एजेंसियां विभिन्न संस्थाओं द्वारा दिये गये ऋणों की जांच आदानों और सिंचाई की उपलब्धि समन्वय के द्वारा करेंगी: और यहां तक फिर जहां वे दूसरे साधनों से तत्काल उपलब्ध नहीं हैं वहां उनकी भी पूर्ति करती हैं । यह सहकारी संस्थाओं द्वारा उठाये जाने वाले जोखिम को काफी मात्रा में कम कर देता है ।